

**Dr. K. L. Rao:** If the first unit of the Idikki Project comes up in time as we are expecting now, then there will be no power shortage. That is why we are saying that the Idikki Project must be expedited and we will have the first unit in the Fourth Plan.

**Shri N. Sreeshantan Nair:** In view of the fact that the Canadian Government has turned down the specific demand of the Government of India that one of the three units should be allowed to be fabricated in the Heavy Electricals, Bhopal, on the basis of the blue-print and spare parts supplied by Canada, may I know what is the purpose of the Deputy Prime Minister negotiating with Canada on an issue which has already been turned down by them? Is it only to delay matters or get the entire project dropped so that the entire money spent on the project would be lost to the Government of Kerala?

**Dr. K. L. Rao:** The idea of the Deputy Prime Minister's intervention is to expedite the project and to ensure that the negotiations are finalised. There are some considerations which still require clarification, which still require some finalisation, and that is where the Deputy Prime Minister is trying to take up the matter.

**Shri A. Sreedharan:** A couple of months back, when the discussion on this project took place in this House, the starting of work on Idikki Project and the prospects for it were brighter. After two months the trembling mountain of the Irrigation Ministry has delivered a mouse. They have said that the matter is being taken up by the Deputy Prime Minister. I would like to know whether during the last two months the Government of India have again approached the Government of Kerala for finalisation of the agreement; if so, what is the reaction of the representatives of the Government of Kerala?

**Dr. K. L. Rao:** There is continuous correspondence between the Govern-

ment of India and the various Ministries who are connected with this unit.

**Shri B. Viswambharan:** As far as I know, there is no control board in any of the projects in the State sector; there are control boards only in inter-State projects. May I know whether there is any control board in any of the projects in the State sector and, if so, in which State project? If there is no control board in any State project, why is the Government of India insisting upon a control board for this Idikki Project, which is purely in the State sector?

**Dr. K. L. Rao:** I submitted already that the idea of the control board is to expedite the sanctions and construction of the project. In that connection, we have got a large number of control boards in this country for various projects. For the power projects alone we have got a control board in Delhi. The Delhi Thermal Station has a control board. With regard to the Idikki project, we are advising the Government of Kerala and they are also considering the matter. There is nothing particular about it. I can also submit that the Canadian agreement specifically states that sufficient steps have to be taken to ensure that the money is properly spent. So the Government of India has to ensure that the money is properly spent. This will be one of the methods by which it can be achieved.

#### WRITTEN ANSWERS TO QUESTIONS

##### Simplification of Tax Structure

\*964. **Smt. Tarakeshwari Sinha:**

**Shri F. K. Deo:**

**Shri G. C. Naik:**

**Shri K. P. Singh Deo:**

**Shri A. Dipa:**

**Shri Madhu Limaye:**

**Dr. Kam Manohar Lohia:**

**Shri S. M. Banerjee:**

**Shri S. M. Joshi:**

**Shri George Fernandes:**

**Shri S. K. Damani:**

**Shri Yashpal Singh:**

**Shri Ram Gopal Shalwale:**

Shri S. S. Kethari:  
Shri D. C. Sharma:

Will the Minister of Finance be pleased to state:

(a) the progress made so far in the simplification of the tax structure in this country;

(b) whether any such scheme is under the active consideration of Government; and

(c) the expected time that will be taken to finalise this scheme?

The Minister of State in the Ministry of Finance (Shri K. C. Pant): (a) A statement showing the progress made during the last few years towards simplification of the tax structure is laid on the Table of the House [Placed in library See No LT-930/67]

(b) The Government had constituted a Tariff Revision Committee in 1964 to conduct a comprehensive enquiry into the structure of the Indian Customs Tariff. The Committee has since submitted its report which is now being examined by the Government. Last year, this Committee was also entrusted with the work of revising the Central Excise tariff and its report in the matter is awaited. Recently, Government have also appointed Shri S. Bhoothalingam, formerly Secretary, Ministry of Finance, as a One-Man Committee, for recommending measures for simplification and rationalisation of the existing structure of direct and indirect taxation

(c) Some of the measures of rationalisation and simplification which have been recommended by Shri Bhoothalingam in his first Interim Report have been accepted and are being implemented through provisions in the Finance (No. 2) Bill, 1967, which is now before the House. As the report of the Tariff Revision Committee on Central Excise and the final report of the One-Man Committee on Tax Laws are yet to be received, the expected time that may be

taken for implementing the recommendations cannot be indicated at this stage

#### Rajasthan Canal

\*965. Dr. Karni Singh:  
Shrimati Nislep Kaur:  
Shri Ram Singh Ayarwal:  
Shri Hukam Chand Kachwal:  
Shri Y. S. Kushwah:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether any definite policy for the allotment of the land commanded by the Rajasthan Canal to landless tillers has been laid down;

(b) if so, the salient features thereof; and

(c) if the reply to part (a) above be in the negative, the reasons for delay in the matter?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Rules for allotment of land to the landless tenants have been framed and are under discussion.

(b) and (c) Do not arise.

#### बिना अपविशेष निवारण अधिनियम

\* 966. श्री कंवर लाल गुप्त :  
श्री यशपाल सिंह :  
श्री स० चं० सामन्त :

क्या स्वास्थ्य एवं परिवार विभाग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बिना अपविशेष निवारण अधिनियम में कुछ कमीया होने के कारण बिना पदावों में अपविशेष करने वालों को उचित दण्ड नहीं दिया जाता ;

(ख) क्या यह भी सच है कि दिल्ली नगर निगम तथा कुछ अन्य संगठनों ने शोध की है कि इस अधिनियम में संशोधन किया जाये ; और